

**Shri Tangamani:** I would like to know whether it affects the privileges of the Members (*Interruptions*).

**Mr. Speaker:** Order, order I find Shri Tangamani physically here before me. If he had been obstructed, or he had any difficulty in coming here, he will kindly put it on paper, and I shall make enquiries. I am not expected to leave the House, or adjourn the House and go and make enquiries there. What is this kind of attitude? So long as I am there.

**Shri Tangamani:** Today, I have experienced difficulty, which I have never experienced for the last eighteen months. So, I want to bring this to your notice.

**Mr. Speaker:** What is this about? The hon. Member is a lawyer. If he has got a complaint, what does he want me to do? Shall I go out and make enquiries, adjourning this House? If he has any complaint, let him put it down on paper, and I shall certainly make enquiries. I am going to see that the interest of every hon. Member is safeguarded. I would not allow interference of any hon. Member or any of his rights to be interfered with. But, hon. Members also must have patience, and they must bring it to me in the normal course and I shall certainly look into it.

**An Hon. Member:** But he had some difficulty.

**Mr. Speaker:** I shall try to help him.

**Raja Mahendra Pratap (Mathura):** They are indulging in a form of satyagraha. It is satyagraha.

**Shri Tangamani:** If you could give me one or two minutes, I shall explain.

**Mr. Speaker:** Not now. Let him give it to me in writing. Now Papers to be Laid on the Table.

12.33 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** On behalf of Shri Manubhai Shah, I

beg to lay on the Table, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, a copy of the Annual Report of the Khadi and Village Industries Commission for the year 1957-58 [Placed in Library. See No LT-1148/58].

##### APPROPRIATION ACCOUNTS (CIVIL), 1956-57 AND AUDIT REPORT, 1958

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** I beg to lay on the Table, under article 151(1) of the Constitution, a copy of the Appropriation Accounts (Civil), 1956-57 (including *proforma* commercial accounts) and the Audit Report, 1958 [Placed in Library. See No LT-1149/58].

##### ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION (P) LTD AND ITS REVIEW BY GOVERNMENT

**The Deputy Minister of Irrigation and Power (Shri Hathal):** I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of each of the following papers—

(1) Annual Report of the National Projects Construction Corporation Private Limited for the period 9th January, 1957 to 31st March, 1958, along with the Audited Accounts, and

(2) Review by Government of the above report [Placed in Library. See No LT-1150/58].

##### NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

**Dr. B. Gopala Reddy:** I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following rules—

(1) The Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958, published in Notification No GSR 1139 dated the 6th December, 1958; and